

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 16
(IB)-1481(PB)/2019

IN THE MATTER OF:

Sh. Satyajeet Panda & anr.	...	Applicant/Petitioner
Vs		
M/s. ANS Apartments Pvt Ltd.	...	Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016 (CIRP).

Order delivered on 01.05.2024

CORAM:

JUSTICE RAMALINGAM SUDHAKAR
HON'BLE PRESIDENT

SH. AVINASH K. SRIVASTAVA
HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the RP	:	Mr. Mohit Nandwani, Adv., Mr. RamPhal Bhardwaj, RP
For the SRA	:	Mr. G. P. Madaan, Mr. Aishwary Adlakha, Advs.
For the CoC	:	Mr. Yudhveer Singh Rawal, Advocate
For the GNIDA	:	Mr. U.N. Singh, Adv. with Mr. Jatin Kumar, Adv.

ORDER

Ld. Counsel Mr. Mohit Nandwani for the RP appeared physically and stated that he has submitted a report by way of an affidavit in compliance with our earlier order dated 20.03.2024 and same is uploaded on the DMS/E-portal. The RP sought some time to place on record the hard copy of the same. He further stated that the letter has been sent to the GNIDA seeking their confidentiality undertaking for submitting the valuation reports.

Ld. Counsel U. N. Singh for the GNIDA appeared and states that he will do the needful in the matter.

Mr. G.P. Madaan, Ld. Counsel appeared on behalf of the SRA and stated that some more claims have been received from the Homebuyers and the RP is in the process of compiling the same.

Based on the further deliberations of the CoC and on the judicial pronouncement in the matter, he will file his revised plan shortly.

At the request and by consent of all parties, list the matter **on 08.07.2024.**

-sd-

(RAMALINGAM SUDHAKAR)
PRESIDENT

-sd-

(AVINASH K. SRIVASTAVA)
MEMBER (TECHNICAL)

Dipak – 01.05.2024